The question was put and the motion was adopted.

SHRI SUJEET KUMAR: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Sujeet Kumar to move for leave to introduce the Net Zero Emissions Bill, 2022.

The Net Zero Emissions Bill, 2022

SHRI SUJEET KUMAR (Odisha): Sir, I move for leave to introduce a Bill to provide a framework for achieving net zero emissions by the year 2070 as per India's nationally determined contributions under the United Nations Framework Convention on Climate Change and to provide relief for vulnerable persons and communities from drastic climate events in the form of maintaining a vulnerable population registry at the State and the district levels and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SUJEET KUMAR: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Jayant Chaudhary to move for leave to introduce the Constitution (Amendment) Bill, 2022 (Amendment of Articles 84 and 173).

The Constitution (Amendment) Bill, 2022 (amendment of articles 84 and 173)

SHRI JAYANT CHAUDHARY (Uttar Pradesh): Sir, I seek your permission to move for leave to introduce a Bill further to amend the Constitution of India to reduce the age of candidacy for our Legislative Assemblies and Legislative Councils to 21 years from 25 years currently.

MR. DEPUTY CHAIRMAN: Please, first introduce the Bill.

SHRI JAYANT CHAUDHARY: Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI JAYANT CHAUDHARY: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, Shrimati Shanta Chhetri to move for leave to introduce the Sarva Dharma Temple Bill, 2022.

The Sarva Dharma Temple Bill, 2022

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I move for leave to introduce a Bill to provide for the erection and management of a temple of all religions under one roof to perpetuate the ideals of the Constitution of India which establishes India as a secular State and for the purpose of creating awareness, tolerance towards, and honour, respect, preservation, growth and spread of spiritual knowledge of all religions and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRIMATI SHANTA CHHETRI: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Maa Mamata (Orphan's welfare) Scheme Bill, 2022. Shrimati Shanta Chhetri to move for leave to introduce the Maa Mamata (Orphan's welfare) Scheme Bill, 2022. Shrimati Shanta Chhetri.

The Maa Mamata (Orphan's Welfare) Scheme Bill, 2022

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I move for leave to introduce a Bill to provide for social security to orphan children, to ensure proper upbringing of the orphan child, to ensure a bright future for the child and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRIMATI SHANTA CHHETRI: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Gorkha Sculptors, Artists and Artisans of Darjeeling Hills Welfare Bill, 2022. Shrimati Shanta Chhetri to move for leave to introduce the Gorkha Sculptors, Artists and Artisans of Darjeeling Hills Welfare Bill, 2022. Shrimati Shanta Chhetri.